

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.43/MP/2021 along with IA No.9/2021

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 13 of the Power Purchase Agreements dated 28.6.2018 executed between the Petitioner and Solar Energy Corporation of India Limited.

Date of Hearing : **20.10.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Adani Wind Energy Kutchh One Limited (AWEKOL)

Respondents : Solar Energy Corporation of India Limited (SECI) and 5 Ors.

Parties Present : Shri Amit Kapur, Advocate, AWEKOL
Shri Saunak Rajguru, Advocate, AWEKOL
Shri Subham Bhut, Advocate, AWEKOL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Aastha Jain, Advocate, CTUIL
Ms. Tejasvita Dhawan, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Ms. Muskan Agarwal, Advocate, CTUIL
Shri Akshat Shrivastava, Advocate, CSPDCL

Record of Proceedings

Learned counsel for the Petitioner submitted that the matter has already been argued at length by both sides during the previous hearing on 21.8.2023 and the parties were asked to file their respective written submissions including a list of dates, if any. Learned counsel pointed out that as such no written submissions have been filed by SECI. Learned counsel also submitted that by the Record of Proceedings for the said hearing, the Petitioner was also asked to furnish its response to the 4 Nos. of queries as indicated therein and accordingly, the Petitioner has filed its response by an affidavit dated 21.9.2023. Learned counsel further referred to the said affidavit and pointed out the response of the Petitioner to the queries as raised by the Record of Proceedings for the hearing dated 21.8.2023.

2. Learned counsel for the Respondent, SECI submitted that SECI has already furnished a list of relevant dates along with its reply and does not wish to file any further submissions in the matter. Learned counsel further submitted that SECI, in its reply, has already stated that as per the provisions of the RfS and the PPA, the responsibility of getting the Connectivity and Long-Term Access to the transmission system was entirely of the developer at its own cost and as indicated by CTUIL,



sufficient margin was available for evacuation of power from the Petitioner's Tranche III Projects had they come up. Learned counsel also submitted that certain additional details regarding the transmission system were sought by the Commission as SECI had pointed out that the Petitioner proceeded to use the same transmission system in respect of its Tranche VI Projects, which had higher tariff than Tranche III Project as concerned in the present case.

3. Learned counsel for Respondent, CTUIL also submitted that the matter has already been argued on a previous occasion and reiterated that the margin was available for the evacuation of power from the Petitioner's Project had it come up.

4. Considering the submissions made by the learned counsel for the parties, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**